GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION RAJYA SABHA

STARRED QUESTION NO: 257

(TO BE ANSWERED ON THE 18th August 2025)

DISCIPLINARY ACTIONS TAKEN BY DGCA AFTER THE CRASH OF AI-171

*257. SHRI SANDOSH KUMAR P

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the details of the disciplinary actions taken against the officials concern by the DGCA after the crash of AI-171 in Ahmedabad;
- (b) whether Government has appointed any enquiry Committee to investigate reasons for the crash;
- (c) if so, the details thereof;
- (d) whether Government has any plan to improve the regulatory and safety measures in the airline industry, considering the unexpected plane crash;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor

ANSWER

MINISTER OF CIVIL AVIATION

(Shri Kinjarapu Rammohan Naidu)

(a) to (f) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (F) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 257 FOR REPLY ON 18.08.2025 REGARDING "DISCIPLINARY ACTIONS TAKEN BY DGCA AFTER THE CRASH OF AI-171 BY SHRI SANDOSH KUMAR P"

(a) to (c): An Investigation has been ordered by Director General, Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/contributory factor(s) leading to accident of Air India flight AI-171 at Ahmedabad on 12.06.2025.

A preliminary report on the accident has been published by AAIB on 12th July, 2025 and is available on their website www.aaib.gov.in.The report is based on the factual information available at the time and does not include any conclusions.

The investigation is ongoing and will examine all the aspects to determine the probable cause(s)/ contributory factor(s) leading to the accident. The sole objective of the investigation of an accident or incident shall be the prevention of accidents and incidents and not to apportion blame or liability.

(d) to (f): The Directorate General of Civil Aviation (DGCA) has established comprehensive Civil Aviation Regulations to ensure the safe operation and maintenance of aircraft. These regulations are continuously updated and aligned with international standards, including those of ICAO and European Union Aviation Safety Agency (EASA). DGCA amends its regulations from time to time in accordance with ICAO standards.

Under these regulations, operators are required to comply with guidelines issued by manufacturers, such as Service Bulletins, Airworthiness Directives (ADs), and Maintenance Planning Documents (MPDs).

To ensure effective safety oversight, the DGCA has implemented a structured surveillance and audit framework.
